

File No. J – 11017 / 18 / 2015 - JR  
Government of India  
Ministry of Law & Justice  
(Department of Justice)  
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Jaisalmer House, 26-Man Singh Road,  
New Delhi Dated the 26<sup>th</sup> June, 2015.

To,

The Principal Accounts Officer,  
Department of Legal Affairs,  
Lok Nayak Bhawan, 3<sup>rd</sup> floor, 'C' Wing,  
Khan Market, New Delhi - 110 003.

Subject: **Centrally Sponsored Scheme for the Development of Infrastructural Facilities for the Judiciary – Release of Central Share to the Government of Karnataka during 2015-2016.**

Sir,

I am directed to convey the sanction of the President of India to the payment of **Rs. 50,00,00,000/- (Rupees Fifty Crore only)** during the year 2015-16 as Central share to the State Government of Karnataka under the Centrally Sponsored Scheme for development of Infrastructure facilities for judiciary, for construction of court buildings and residential accommodation for judges / judicial officers covering District and Subordinate Courts. The High Courts are not covered under the revised Scheme.

2. The expenditure involved is debit to Demand No. 64 during 2015-16 under 3601 – Grants-in-aid to State Governments (Major Head), 04 Grants for Centrally sponsored Plan Scheme (Sub Major Head), 04.891 – Administration of Justice Other Grants (Minor Head), 01- Grant for Infrastructural facilities for Judiciary, 01.00.35 – Grants for creation for Capital Assets.

3. The State Government is requested to utilise this amount alongwith the State Government's Share on the pattern of 50:50 sharing basis between Central and State Governments subject to final decision on sharing pattern to be taken by Ministry of Finance. Priority should be given to the completing of on-going projects. The details of the amount spent by the State Government alongwith audit certificate, utilization certificate in the prescribed format (GFR-19A) duly signed by the competent authority and physical achievements may please be sent to this Department at the earliest & latest by the end of the stipulated period in this regard.

4. The accounts of the State Government in respect of the Grant being released shall be open to inspection by the Sanctioning authority and audit, both by the Comptroller and Auditor General of India under the provision of CAG (DPC) Act, 1971 and internal audit by the Principal Account Office of the Department of Justice, whenever the State Government is called upon to do so.

5. This sanction has been entered in the Register of Grants at Serial No. 04 at page No.13-14.

7. This issues with the concurrence of IF wing, Legislative Department *vide* AS & FA's Diary No. 607 dated 25.06.2015.

Yours faithfully,

  
(Z. A. Khan)

Under Secretary to the Government of India  
Tel No.: 2307-2139

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